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## Code Of Criminal Procedure (Karnataka Amendment) Act, 1985

## 19 of 1985

[25 June 1985]

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# Code Of Criminal Procedure (Karnataka Amendment) Act, 1985

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An Act further to amend the Code of Criminal Procedure, 1973 in its application to the State of Karnataka . WHEREAS it is expedient further to amend the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), in its application to the State of Karnataka for the purposes hereinafter appearing; BE it enacted by the Karnataka State Legislature in the Thirty-sixth year of the Republic of India as follows:-

### 1. Short Title And Commencement :-

- (1) This Act may be called the Code of Criminal Procedure (Karnataka Amendment) Act, 1985.
- (2) It shall come into force at once.

### 2. Amendment Of Section 363 :-

In section 363 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), after the proviso to sub-section (5), the following proviso shall be inserted, namely:-

"Provided further that the State shall, on an application made in this behalf by the Prosecuting Officer be given, free of cost, a certified copy of such judgement, order, deposition or record with the prescribed endorsement".